Encouragement to Importers and Exporters Under Duty Exemption Scheme

2085. SHRI SANATAN BISI: Will the Minister of COMMERCE be pleased to state:

(a) what encourgement is given to the importers and exporters under duty exemption scheme; and

(b) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) Under the Duty Exemption Schemes, import of raw-materials, intermediates, components, consumables, parts, accessories, spares (not exceeding 5% of the CIF value of licence), packing materials and computer software required for the product to be exported are permitted duty free for processing and export.

The exporters are also entitled to transfer their licences or the materials imported against these licences after completing exports and after getting the redemption as well as endorsement of transferability from the Licensing Authority.

Export of Steel

2086. SHRIMATI KAMLA SINHA: DR. BAPU KALDATE:

Will the Minister of COMMERCE be pleased to state:

(a) the names of the countries to which steel is being exported at present;

(b) whether the export of steel has declined in comparison to the last year; and

(c) if so, the reasons therefor and the schemes formulated to boost the export of steel?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) steel from India is exported to various countries including China, Japan, USA, Korea, Thailand, Indonesia, Malaysia, Taiwan, Sri Lanka, Nepal, Australia and Germany.

(b) The export of steel during the period April-September, 95 of 95-96 has increased to Rs. 749 crores from Rs. 484 crores during the corresponding period of previous year registering an increase of 54% in value terms.

(c) Does not arise.

Funding of Consumer Welfare Organisations

2087. SHRI MOHAN BABU: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that the State Governments have been requesting for adequate funding of Consumer Welfare Organisations;

(b) whether there is a specific fund to assist State Government in this regard;

(c) whether any request has been received from Andhra Pradesh so far during 1995-96 in this regard; and

(d) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPTT. OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) No. Sir.

(b) The Consumer Welfare Fund in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution has been designed with the specific objective of funding Government/non-Governmental Organisations for purposes of Consumer Welfare, protection and spread of Consumer awareness.

(c) and (d) The Government of Andhra Pradesh have requested for providing an amount of Rs. 1.15 crores from Consumer Welfare Fund for distributing the instruments weights and measures and scientific oils required for testing to 300 Consumer Organistions in the State. The Central Government has requested the State Government to furnish the details of the project for further processing.

Import of Coal

2088. SHRI JANARDHANA POOJARY: Will the Minister of COAL be pleased to state:

(a) whether Government propose to import coal to meet the requirement of energy sector; and

(b) if so, the details of the proposals?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER): (a) and (b) There is no proposal under consideration of the Government to import coal. Coal can be freely imported under the present import policy and the same is made by the consumers themselves considering their needs and exercising their own commercial judgement.

Safety measures in mines

2089. SHRI GHUFRAN AZAM: SHRI JIBON ROY: DR. BAPU KALDATE: SHRI KRISHNA KUMAR BIRLA:

Will the Minister of COAL be pleased to state:

(a) whether Government are satisfied with the safety measures adopted in mines under BCCL; and

(b) whether Government verified the implementation of safety measures in mines?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER): (a) and (b) The coal companies including Bharat Coking Coal Limited (BCCL) are conducting mining operations as per the safety standards laid down in the Mines Act, 1952, the Coal Mines Regulations, 1957 and Rules,. Orders and Bye-laws made thereunder.

Further Government is promoting selfregulation by coal companies through internal safety audits, workers participation in safety management, tripartite/bipartite reviews at various levels, training and re-training of work persons, observance of safety weeks/safty campaigns and National Safety awards.

गेहूं की वसूली

2090. श्री सत्य प्रकाश मालवीय : क्या खाद्य मंत्री 14 अगस्त, 1995 को राज्य सभा में अतारांकित प्रश्न संख्या 1467 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगें कि:

(क) सरकार ने कितनी मात्रा में और किस दर से गेहूं की खरीद की हैं और इसकी वसूली पर कुल कितनी धनराशि खर्च की गई हैं और सरकार के पास अब तक खाद्यान्न का कितना भंडार हो गया हैं तथा तत्संबंधी खाद्यान्न-वार ब्यौरा क्या हैं:

(ख) खाद्यान्नों के विद्यमान भंडार में से कितनी मात्रा को सार्वजानिक वितरण प्रणाली के माध्यम से बेचने की अनुमति दी गई हैं और कौन-कौन से खाद्यान्नों को कितनी-कितनी मात्रा में खुले बाजार में बेचने की अनुमति दी गई हैं; और

(ग) सरकार के पास मौजूदा खाद्यान्नों के भारी मात्रा में भंडार और उसके समुचित रख-रखाव के अभाव में उसके सड़ जाने को मद्देनजर रखते हुए क्या सरकार जनता को उचित दर की दुकानों के माध्यम से सस्ती दरों पर गेहूं/चावल उपलब्ध कराएगी?

खाद्य मंत्री (श्री अजित सिंह) : (क) चालू रबी विपणन मौसम 1995-96 में 1.12.1995 तक 360 रूपए प्रति क्विंटल के न्यूनतम समर्थन मूल्य पर 123.18 लाख मीटरी टन गेहूं की वसूली की जा चुकी हैं। इस